

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BOCHEM HEALTHCARE PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	BOCHEM HEALTHCARE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	18/11/1999
3.	Authority under which corporate debtor is incorporated / registered	ROC (Registrar of Companies) Gwalior-MP
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U33114MP1999PTC013855
5.	Address of the registered office and principal office (if any) of corporate debtor	PLOT NO, 84 DEWAS ROAD INDUSTRIAL AREA, UJJAIN, Madhya Pradesh, India, 456010
6.	Insolvency commencement date in respect of corporate debtor	09 th April 2025,
7.	Estimated date of closure of insolvency resolution process	06 th October 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mohd Raees Sheikh Registration No. IBBI/IPA-002/IP-N00957/2020-2021/13094
9.	Address and e-mail of the interim resolution professional, as registered with the Board	213 Azad Nagar Goli-Karkhana Indore 452001 MP, mrsheikh.pcs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Mohd Raees Sheikh C/o Swan Investment, H-3, P-15-16 Metro Tower, Vijay Nagar, Indore-452010 and email: cirp.bochemhealthcare@gmail.com
11.	Last date for submission of claims	24 th April 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Not Applicable as per information available with the IRP.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the BOCHEM HEALTHCARE PRIVATE LIMITED on 09th April 2025.

The creditors of **BOCHEM HEALTHCARE PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 24th April 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Name and Signature of Interim Resolution Professional :

Name : Mohd Raees Sheikh

Date and Place : 10.04.2025 and Indore